

[3488]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL Nos.1265, 1279 AND 1336 OF 2025

WA.NO: 1265 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 08/07/2025 in WP.No.6407 of 2024 and pass on the file of the High Court.

Between:

Telangana State Level Police Recruitment Board, Rep by its Chairman. DGP
Office Complex, Lakdikapool, Hyderabad

...APPELLANT

AND

1. Vislavath Rahul, S/o V. Laxman Nayak, Age. 20 years, R/o H.No.4-2, Sugurgadda Thanda, Machanpalle Mahabubnagar M, Ramchandrapur, Mahabubnagar District.

...RESPONDENT/PETITIONER

2. The State of Telangana, Rep by its Principal Secretary Home Legal Department Secretariat Buildings Hyderabad.
3. The Director General of Police, Government of Telangana, Hyderabad
4. The Superintendent of Police, Mahabubnagar, Mahabubnagar District.

(R2 to R4 not necessary parties in this petition)

...RESPONDENTS

I.A. NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the common orders dated 08-07-2025 passed in WP No. 6407 of 2024 and batch cases by the Learned Single Judge pending disposal of the Writ Appeal and pass

Counsel for the Appellant: SRI M.V.RAMA RAO, SC FOR TSLPRB
Counsel for the Respondent No.1: SRI MUNUGA SATEESH
Counsel for the Respondent Nos.2 TO 4: GP FOR HOME

WA NO: 1279 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 08/07/2025 in WP.No. 6398 of 2024 and pass on the file of the High Court.

Between:

Telangana State Level Police Recruitment Board, DGP Office Complex,
Lakdikapool, Hyderabad Rep by its Chairman.

...APPELLANT/RESPONDENT

AND

1. T.Ramulu, S/o T. Chandraiah, Age. 37 years, R/o H.No.3-22, Street/Village. Galiguda, Balangar Mandal, Mahabubnagar, Mahabubnagar District.
2. The State of Telangana, Rep by its Principal Secretary Home Legal Department Buildings Hyderabad.
3. The Director General of Police, Government of Telangana, Hyderabad
4. The Superintendent of Police, Mahabubnagar, Mahabubnagar District.

(R2 to R4 not necessary in this petition)

...RESPONDENTS/RESPONDENTS

I.A. NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the common orders dated 08-07-2025 passed in WP No. 6398 of 2024 and batch cases by the Learned Single Judge pending disposal of the Writ Appeal.

Counsel for the Appellant: SRI M.V.RAMA RAO, SC FOR TSLPRB
Counsel for the Respondent No.1: SRI MUNUGA SATEESH
Counsel for the Respondent Nos.2 TO 4: GP FOR HOME

WA NO: 1336 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against
Order Dated 08/07/2025 Passed in WP No 6412 of 2024 on the file of the High Court.

Between:

Telangana State Level Police Recruitment Board, DGP Office Complex
Lakdikapool Hyderabad Rep by its Chairman.

...APPELLANT/RESPONDENT No.4

AND

1. R. Gopal, S/o R Shankar, Age 30 years, R/o H.No.1064, Daka Thanda Latpalle, Latpally Bijinapalle, Nagarkurnool District.
2. K. Raghu, S/o K. Buchanna, Age 29 years, R/o H.No.485, Devarakadra Mandal gurakonda Devarkadra, Mahabubnagar District.
3. G. Anjaneyulu, S/o G. Pushappa, Age 29 years, R/o H.No.158, Abhangapatnam Abhangapatnam, Mahabubnagar District.
4. H. Ramakrishna, S/o Anjilaiah, Age 29 years, R/o H.No.001, Abhangapatnam Abhangapatnam, Mahabubnagar District.
5. Madavath Srinu, S/o Madavath Megya Naik, Age 28 years, R/o Karremmachelakathanda Chinadarpalli Hanwada Mandal Chinadarpalli, Mahabubnagar District.
6. The State of Telangana, Rep by its Principal Secretary Home Legal Department Secretariat Buildings Hyderabad.
7. The Director General of Police, Government of Telangana, Hyderabad
8. The Superintendent of Police, Mahabubnagar, Mahabubnagar District.

(R6 to R8 not necessary party in this petition)

...RESPONDENTS/RESPONDENTS

I.A. NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the

operation of the orders dated 08/07/2025 passed in WP.No.6412 of 2024 and batch cases by the Learned Single Judge pending disposal of the Writ Appeal.

Counsel for the Appellant: SRI M.V.RAMA RAO, SC FOR TSLPRB
Counsel for the Respondent Nos.1 TO 5: SRI. MUNUGA SATEESH
Counsel for the Respondent Nos.6 TO 8: GP FOR HOME

The Court made the following: COMMON JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL Nos.1265, 1279 and 1336 of 2025

DATED: 20.04.2026

WRIT APPEAL No.1265 of 2025:

Between:

Telangana State Level Police Recruitment Board,
Rep. by its Chairman, DGP Office Complex,
Lakdikapool, Hyderabad.

... Appellant

AND

Vislavath Rahul, S/o. V.Laxman Nayak & 3 others

... Respondents

WRIT APPEAL No.1279 of 2025:

Between:

Telangana State Level Police Recruitment Board,
DGP Office Complex, Lakdikapool, Hyderabad,
Rep. by its Chairman.

... Appellant

AND

T.Ramulu, S/o. T.Chandraiah & 3 others

... Respondents

AND

WRIT APPEAL No.1336 of 2025:**Between:**

Telangana State Level Police Recruitment Board,
DGP Office Complex, Lakdikapool, Hyderabad,
Rep. by its Chairman.

... Appellant

AND

R.Gopal, S/o. R.Shankar & 7 others

... Respondents

COMMON JUDGMENT:

Heard Mr. M.V.Rama Rao, learned Standing Counsel for Telangana State Level Police Recruitment Board, appearing for the appellant and Mr. Munuga Sateesh, learned counsel appearing for respondent No.1 in W.A.Nos.1265 and 1279 of 2025 and respondent Nos.1 to 5 in W.A.No.1336 of 2025.

2. In all these appeals, the appellant is the Telangana State Level Police Recruitment Board (hereinafter referred to as 'the appellant Board'). Under Recruitment Notification bearing Rc.No./41/Rect./Admn.1/2022 dated 25.04.2022 for various posts to the cadre of Stipendiary Cadet Training (SCT) Police Constables (Civil) (Male) notified for Mahabubnagar District, the writ petitioners, who are from Mahabubnagar District, were called for verification of their antecedents, certificates and medical examination/fitness after competing in the recruitment exercise. They were found to suffer from medical conditions

which are amongst those indicated in para E of the Recruitment Notification, which is extracted hereunder:

“E. Medical Standards:

i. Eye Sight: Visual Standards required for the above selection shall be as follows-

Right Eye Left Eye

Distant Vision	6/6	6/6
Near Vision	0/5	0/5
	(Snellen)	(Snellen)

ii. Each eye must have a full field of vision

iii. Colour blindness, squint or any morbid condition of the eye or lids of either eye shall be deemed to be a disqualification

iv. Candidate should possess sound health and be free from any bodily defect or infirmity which will render him/her unfit for the Posts notified

v. Candidates who have the following ailments or defects will not be considered for recruitment to any of the Post notified

➤ Physically Handicapped

➤ Knocking-Knees Pigeon Chest, Flat Foot, Varicose Veins, Hammer Toes, Fractured Limbs, Decayed Teeth, Stammering, Hard of Hearing and Abnormal Psychological Behaviour.

vi. Candidates provisionally selected shall be referred to the District Headquarter Hospital for examination of their Medical Fitness. For any expect option, Candidates shall be referred to Osmania/Gandhi Hospitals, Hyderabad on the basis of the recommendations made by the District Headquarters Hospitals. Candidates who are declared unfit in eye related issues shall be referred to the Sarojini Devi Eye Hospital, Hyderabad based on the recommendation made by the District Headquarters Hospital. The Candidates can be referred/examined only once on such recommendations.

Note: In order to avert getting disappointed at a later stage, Candidates are advised to have themselves examined by a Civil Surgeon before applying for the examination to ensure that they meet the prescribed Physical and Medical Standards.”

3. These writ petitioners suffered from Varicose Veins or Decayed Teeth. It is also undisputed that the District Headquarter Hospitals which assessed the medical fitness of these writ petitioners did not recommend or refer them to

Osmania/Gandhi Hospitals for expert opinion. Writ petitioners claim to have made representations before the Superintendent of Police, Mahabubnagar District raising a grievance about declaration of their medical unfitness, on which by letter dated 19.02.2024, the Superintendent of Police, Mahabubnagar District referred the matter to the Chairman of the appellant Board for taking necessary further steps in the matter. Thereafter, the writ petitioners approached the writ Court as no action was being taken. The writ Court finally passed an interim order earlier directing their re-medical examination done till the disposal of the writ petition. However, the writ petitions were disposed of taking note of the stand of the respective parties and certain decisions rendered in W.A.No.1085 of 2023 *vide* judgment dated 14.02.2024 and W.P.No.18093 of 2020 *vide* order dated 14.07.2023 by directing the writ petitioners to make a fresh representation to the Superintendent of Police, Mahabubnagar for re-medical examination within a period of four weeks. The respondent authorities were directed to consider the same and pass appropriate orders for the re-medical examination of the writ petitioners, however, with details of the hospitals where they are to be re-examined, in accordance with law, within a period of six weeks therefrom.

4. Though it has been pleaded on behalf of the appellant Board that the writ petitioners have not stated anywhere in their affidavit that they did not suffer

from the disease on which they were declared medically unfit nor are the representations annexed or the District Headquarter Hospitals recommend their cases for expert opinion to Osmania/Gandhi Hospitals but the learned writ Court proceeded to pass the impugned direction which though appear to be innocuous but at the end has in a decisive direction also indicated the hospitals where the re-medical examination of the writ petitioners are to be held. As such, the Superintendent of Police, Mahabubnagar District has not been left with any independent discretion to consider their representations, in accordance with law. The appellant Board has no objection to entertaining their applications and passing appropriate orders in accordance with law, but the latter part of the impugned direction may be either set aside or modified to that extent.

5. On the part of the writ petitioners, it is contended that the relevant clause in para E is one sided and does not grant any option for the aggrieved candidate to make a representation for re-medical examination. The representations made by the writ petitioners were duly forwarded by the Superintendent of Police, Mahabubnagar District to the Chairman of the appellant Board, on which they have failed to act upon. The writ petitioners have participated in other physical tests in which there is no remark of their unfitness. However, the grounds on which they have been declared unfit like Decayed Teeth or Varicose Veins are

not proper. Therefore, this Court may decline to interfere in the impugned direction.

6. Upon consideration of rival submissions of the parties, the materials placed on record and on perusal of the impugned order of the learned writ Court, though it appears that the operative part of the order only directs the Superintendent of Police, Mahabubnagar District, to take a decision on the representations of the writ petitioners but at the same time it has also directed the respondent authorities to pass appropriate orders for re-medical examination of the writ petitioners with details of the hospitals where they are to be re-examined. The latter part of the impugned direction, therefore, does not leave any discretion to the respondent administrative authority to take a decision on the matter on the basis of the relevant materials and the conditions of the Recruitment Notification. Therefore, we are inclined to modify the impugned direction to the extent that on representations being made by the writ petitioners as directed by the writ Court, the respondent authorities would take a decision thereupon, in accordance with law, within a period of six weeks therefrom. The latter part of the impugned direction is set aside.

7. The Writ Appeals are, accordingly, disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Home Legal Department Secretariat Buildings Hyderabad, State of Telangana.
2. The Director General of Police, Government of Telangana, Hyderabad
3. The Superintendent of Police, Mahabubnagar, Mahabubnagar District.
4. One CC to SRI M.V.RAMA RAO, SC FOR TSLPRB [OPUC]
5. One CC to SRI MUNUGA SATEESH, Advocate [OPUC]
6. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

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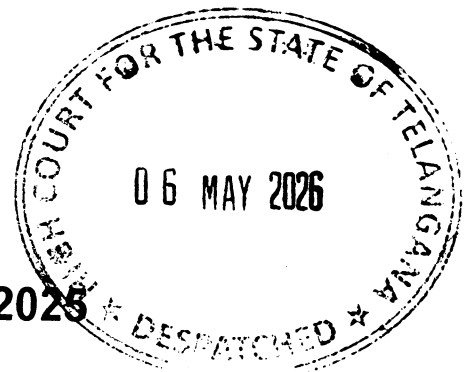
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HIGH COURT

DATED: 20/04/2026

COMMON JUDGMENT

WA.Nos.1265, 1279 AND 1336 OF 2025



**DISPOSING OF THE WRIT APPEALS
WITHOUT COSTS**

(10)

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5/5/26